

(21)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No.848/91

Date of Order: 11.10.1993

BETWEEN :

Bhooma Anjaiah

.. Applicant.

A N D

1. The General Manager,  
Ordnance Factory Project,  
Government of India,  
Ministry of Defence,  
Eddumailaram,  
District: Medak.
2. The District Employment Officer,  
District Employment Exchange,  
Government of Andhra Pradesh,  
Sangareddy, Dist. Medak. .. Respondents.

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Counsel for the Applicant

.. Mr.P.Naveen Rao

Counsel for the Respondents

.. Mr.N.V.Raghava Reddy  
for R1  
Mr.D.Panduranga Reddy  
for R2

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CORAM:

HON'BLE Mr.JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN

HON'BLE Mr.P.T.THIRUVENGADAM : MEMBER (ADMN.)

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Judgement

( As per Hon. Mr. Justice V. Neeladri Rao, VC )

Heard Sri P. Naveen Rao, learned counsel for the applicant, and Sri N.V. Raghava Reddy, learned counsel for R-1 and Sri D. Panduranga Reddy, learned counsel for R-2.

2. An extent of 6 acres and 35 guntas of land in Survey No.311/1 belonging to the applicant in Indrakaran Village in Medak District was acquired for the Ordnance Factory at Eddumailaram. A scheme was evaluated for providing one job for member of the family who were displaced on account of acquisition of land for this Ordnance factory. The applicant made a written representation to R-1 on 13-3-1990 requesting for a job under the said scheme. It is also the case of the applicant that he submitted reminders dated 29-4-1991 and 25-5-1991 in regard to the same. This OA was filed praying for a direction to the respondents to consider the case of the applicant for appointment to any of the Class-IV posts in this Ordnance Factory.

3. Though R-1 raised number of pleas in the counter filed, Sri N.V. Raghava Reddy, learned counsel for the R-1 submitted that he was instructed to state that the name of the applicant is in the second list and out of 491 land displaced persons for whom jobs have to be provided as per the above scheme and who are in the first list, jobs were provided in this Ordnance Factory for 400, and still 91 more of that list are awaiting for their turn, and the name of the applicant is at serial No.126 in

Copy to:-

1. The General Manager, Ordnance Factory Project, Government of India, Ministry of Defence, Eddumailaram, Medak District.
2. The District Employment Officer, District Employment Exchange, Government of Andhra Pradesh, Sangareddy, Medak District.
3. One copy to Sri. P. Naveen Rao, advocate, 40 MIGH Housing Board colony, Mehdipatnam, Hyd-28.
4. One copy to Sri. N. V. Raghava Reddy, Addl. CGSC, CAT, Hyd
5. One copy to Sri. D. Panduganga Reddy, Spl. Standing counsel for A.P.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

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the second list of the land displaced persons for whom also jobs have to be provided in this factory.

4. Sri Neveen Rao, learned counsel for the applicant submitted that as large extent of land of the applicant was acquired for this factory, and as no question of doubt would have been arisen in regard to the offer of a job to the applicant under the said scheme, his name should have been included in the first list and hence his name might be included either at the bottom of the first list or either at the top of the second list.

5. It is not known as to what norms or guidelines are followed in preparing the first list, <sup>as per</sup> ~~after others~~ who are above the applicant in the second list are similarly situated just as the applicant herein, it would not be reasonable and just to place the name of the applicant above the 125 in the second list. Hence, in view of the material on record, the only direction that can be given to R-1 is to provide job to the applicant in Group-D as and when his turn comes.

6. The OA is ordered accordingly. No costs.

V.J.25

(P.T. Thiruvengadam)  
Member(Admn.)

V.N.  
(V. Neeladri Rao)  
Vice Chairman

Dated : October 11, 93  
Dictated in the Open Court

sk

8/8/93  
Dy. Registrar/Jud.

contd - - - 4/-

O.A. 848791

TYPED BY

COMPARED BY

CHECKED BY 825

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI :MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY  
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM:M(A)

Dated: 11/10/ -1993

ORDER/JUDGMENT:

M.A./R.A./C.A. No.

in

O.A. No.

848791

T.A. No.

—(W.P. ——————)

Admitted and Interim directions  
issued

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

